

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.133/2017

In the matter of :
M/s. For A2 Infosystem (P) Limited

....PETITIONER

SECTION :
Under Section 252

Order delivered on 05.12.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor :-
For the Intervener :

ORDER

None appears for the petitioner. On previous occasion i.e. 07.11.2017, the matter was posted for hearing but there was no appearance on the part of the petitioner. It appears that the petitioner is not interested to prosecute the petition before this Tribunal.

In view of the same, the petition stands dismissed for non-appearance/prosecution.

Let the files be consigned to records after completing due formalities.

— Sd / —
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit Singh
05.12.2017